

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:3768  
ANSWERED ON:21.08.2003  
COMPENSATION TO ACCIDENT VICTIMS  
VINAY KUMAR SORAKE

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether in the matter of payment of compensation to accident victims, the Railways go by the policy of insurance companies in settling the claims of only ticket holding bonafide passengers;
- (b) if so, the manner in which the Railways establish the identity of a bonafide full fare paying passenger travelling in general unreserved coaches;
- (c) whether the Railways, as a policy of compassion, pay compensation to all the sundry victims, irrespective of whether they are ticketless passengers, vendors/hawkers; and
- (d) if so, the details thereof ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BANDARU DATTATRAYA)

- (a): No, Sir. Accident compensation claims are adjudicated by Railway Claims Tribunal under Sections 124 and 124-A of the Railways Act on the basis of the evidence led by the claimant to establish that the person injured or dead was a bonafide passenger.
- (b): Does not arise.
- (c) : No, Sir. (d): Does not arise.